

IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
MA No. 3385 of 2026

*(SMT. HEMLATA SINGH AND ANOTHER Vs LATE SHRI RAJENDRA SINGH JUDEV (DEAD) THROUGH  
LEGAL HEIRS ARUNADITYA SINGH AND OTHERS )*

**Dated : 15-09-2026**

*Shri Gaurav Mishra - Advocate for the appellants.*

*Shri Pratip Visoriya - Advocate for respondent No.1(a).*

*Shri Dileep Awasthi - Govt. Advocate for respondent No.11/State.*

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Heard on the question of admission.

Issue notice to the respondents.

At this stage, Shri Visoriya appearing on caveat on behalf of respondent No.1(a), has entered appearance and filed short response. Accordingly, service of notice on respondent No.1(a) is waived.

Process fee for service of notice upon remaining respondents be paid within a period of seven working days, returnable within six weeks.

List after six weeks for further consideration.

Till next date of hearing, the parties shall not alienate the suit land or create any third-party rights therein.

(AMIT SETH)  
JUDGE